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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsDEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS*The 2nd February 1944*

No. 1674-S.T.—The following notification issued by the Government of India, in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 8th January 1944

No. 475-C. S. (D) (1)/43.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943, namely:—

In the said order,

1. In sub-clause (3) of clause 1, for the word and figures "15th January 1944" the following shall be substituted "15th February 1944".

2. For clause 10 the following clause shall be substituted:—

10. *Marking of certain drugs.*—(1) Every manufacturer and every importer shall, before selling any drug manufactured or imported by him other than a drug indicated in Schedule A with an asterisk, conspicuously affix to the outer packing of each retail unit of the drug the mark specified in Schedule B.

Provided that until the 15th June 1944, and in the case of any drug that may hereafter be included in Schedule A until six months after such inclusion, where a drug is received in parcels containing more than one retail unit which in the normal course of business are sent unopened to a wholesaler or retailer, and importer may affix the mark to the outside of each such parcel and send therewith

The 2nd February 1944

No. 1677-S.T.—The following notification of the Government of India, in the War Transport Department, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government and

Provincial Motor Transport Controller

New Delhi, 8th January 1944

No. LP-50(16)/43.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to direct that the following further amendments shall be made in the Motor Vehicle Spare Parts Control Order, 1943, namely:—

I. In the Third Schedule to the said order—

(1) after the entries numbered 3, 17, 32, 41, 54, 62, 79 and 94 the following entries shall respectively be inserted in columns 2 to 6:—

" 3A.	..	Motor and General Trading Co.	..	Madras..	..	Chevrolet	..	Chevrolet "
" 17A.	..	Associated Auto-Parts, Ltd.	..	Bombay	..	Chevrolet	..	Chevrolet "
" 32A.	..	Howrah Motor Co., Ltd.	..	Calcutta	..	Chevrolet	..	Chevrolet "
" 41A.	..	Jullundur Motor Agency	..	Delhi ..	..	Chevrolet	..	Chevrolet "
" 54A.	..	Jullundur Motor Agency	..	Lahore, Rawalpindi and Delhi.	..	Chevrolet	..	Chevrolet "
" 62A.	..	Allen Berry & Co., Ltd.	..	Hazaribagh	..	Chevrolet	..	Chevrolet "
" 62B.	..	Howrah Motor Co. Ltd.	..	Patna ..	..	Chevrolet	..	Chevrolet "
" 79A.	..	Howrah Motor Co. Ltd.	..	Cuttack	..	Chevrolet	..	Chevrolet "
" 94A.	..	Jullundur Motor Agency	..	Delhi ..	..	Chevrolet	..	Chevrolet "

(2) after the entry numbered 97, the following table shall be added:—

Provinces in which the Regd. Dealer has a trading area	Serial No.	Name of Registered Dealer	Locality	Description of controlled parts to be dealt in.	
				B.I. Proprietary parts imported by M/S General Motors India, Ltd., as detailed below	
Madras .. } Coorg .. }	1	Madras Auto Service Co., Ltd.	Madras ..	(i) A. C. Spark Plugs, (ii) A. C. Service Parts, (iii) Delco-Remy Electrical Service Parts, (iv) Delco Batteries, (v) Delco Hydraulic Brake Fluid and Service Parts, (vi) Delco Lovejoy Shock Absorber Service Parts, (vii) Harrison Radiators, (viii) Hyatt Roller Bearings, (ix) New Departure Ball Bearings.	

a sufficient number of labels containing the mark to be affixed by the wholesaler or retailer to the outer packing or each retail unit contained therein.

(2) No wholesaler or retailer shall, after the 15th March 1944, and in the case of a drug that may hereafter be included in Schedule A after the expiry of two months from the date of such inclusion, sell any drug which is not marked in the manner specified in sub-clause (1), unless the drug is indicated in Schedule A with an asterisk.

3. In Schedule B to the said Order, "the paragraph beginning with the words "The above mark" shall be omitted.

H. M. PATEL

Deputy Secretary

The 2nd February 1944

No. 1676-S.T.—The following notification of the Government of India, in the War Transport Department, is hereby republished for general information.

By order of the Governor,

C. S. JHA

Secretary to Government

New Delhi, 13th January 1944

No. P. R. 532/43.—In exercise of the powers conferred by rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Spirit Rationing Order, 1941, namely:—

To clause 27 of the said order, the following proviso shall be added, namely:—

"Provided that a Provincial Rationing Authority, if he is satisfied that conditions justifying the surrender of special receipts at any other time exist, may permit surrender at such other times and on such conditions as he thinks fit".

R. R. LANGHAM-CARTER

Addl. Dy. Secy. to the Govt. of India

Provinces in which the Regd. Dealer has a trading area	Serial No.	Name of Registered Dealer	Locality	Description of controlled parts to be dealt in
				B. I Proprietary parts imported by M/S General Motors India, Ltd., as detailed below
Bombay .. C. P. and Berar .. Ajmer-Merwara ..	2	F. & C. Osler, Ltd. . .	Bombay ..	(i) A. C. Service Parts, (ii) Delco-Remy Electrical Service Parts, (iii) Delco Lovejoy Shock Absorber Service Parts, (iv) Delco Hydraulic Brake Fluid and Service Parts, (v) Harrison Radiators, (vi) Hyatt Roller Bearings, (vii) New Departure Roller Bearings.
	3	Bombay Tyre & Rubber Co., Ltd.	Bombay ..	Delco Batteries.
	4	Rane, Ltd. . .	Bombay ..	A. C. Spark Plugs.
	5	United Overseas Service.	Bombay ..	Delco Brake Service Parts.
Bengal .. U. P. .. Bihar .. Assam .. Orissa ..	6	Spence, Ltd. . .	Calcutta ..	(i) A. C. Service Parts, (ii) Delco Remy Electrical Service Parts, (iii) Delco Lovejoy Shock Absorber Service Parts, (iv) Harrison Radiators, (v) Hyatt Roller Bearings, (vi) New Departure Ball Bearings.
	7	Allen Berry & Co., Ltd.	Calcutta ..	(i) Delco Batteries, (ii) Delco Hydraulic Brake Fluid and Service Parts.
	8	Howrah Motor Co., Ltd.	Calcutta ..	(i) A. C. Spark Plugs, (ii) Delco Hydraulic Brake Fluid Service Parts.
	9	Spence, Ltd. . .	Lahore ..	(i) A. C. Service Parts, (ii) Delco-Remy Electrical Service Parts, (iii) Delco Lovejoy Shock Absorber Service Parts, (iv) Harrison Radiators, (v) Hyatt Roller Bearings, (vi) New Departure Ball Bearings.
Punjab .. N.-W.F.P. .. Delhi ..	10	Jullundar Motor Agency.	Lahore ..	(i) Delco Batteries, (ii) Delco Hydraulic Brake Fluid and Service Parts.
	11	New Central Auto Stores.	Lahore ..	(i) A. C. Spark Plugs, (ii) Delco Hydraulic Brake Fluid and Service parts.
	12	Jullundur Motor Agency.	Karachi ..	(i) A. C. Spark Plugs, (ii) A. C. Service Parts, (iii) Delco Remy Electrical Service Parts, (iv) Delco Batteries, (v) Delco Lovejoy Shock Absorber Service Parts, (vi) Harrison Radiators, (vii) Delco Hydraulic Brake Fluid and Service Parts, (viii) Hyatt Roller Bearings, (ix) New Departure Ball Bearings.
Sind .. Baluchistan ..				B. II Proprietary Parts other than those specified under B. I.
				Auto-Lite Electrical Service Parts.
All Provinces ..	1	Spence, Ltd. . .	Madras .. Bombay .. Calcutta .. Lahore ..	

II. In the Fourth Schedule to the said Order after item 2, the following item shall be added :—

“ 3. Spence, Ltd., Bombay, Madras, Calcutta and Lahore (For Auto-Lite Electrical Service Parts only.) ”

K. G. MITCHELL

Joint Secy. to the Govt. of India

The 2nd February 1944

No. 1678-S.T.—The following notification issued by the Government of India in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 17th January 1944

No. 2-Tex-A/44—In exercise of the powers conferred by sub-rule (2) of Rule 81 of the Defence of India Rules and Sub-section (4) of Section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to make the following order—

1. (i) This order may be called the Foreign Cotton Control Order, 1944.

(ii) It extends to the whole of British India.

(iii) It shall come into force at once.

2. In this order except when the context otherwise requires.

(a) “ Foreign Cotton ” means cotton grown in any country outside India.

(b) “ Textile Commissioner ” means the Textile Commissioner appointed by the Central Government and includes any officer authorised by him or by the Central Government to exercise all or any of the powers of the Textile Commissioner under this order.

(c) “ Schedule ” means the Schedule annexed to this order.

3. Every person carrying on any undertaking which involves the import, purchase, sale or consumption of any foreign cotton shall submit to the Textile Commissioner,

Bombay, by the 15th of February 1944 and thereafter by the 15th of every succeeding month a return in the form hereto annexed giving all the particulars required therein.

4. No person shall sell or otherwise dispose of, or purchase or otherwise acquire, any foreign cotton of the description mentioned in the Schedule except under and in accordance with the terms of a licence granted by the Textile Commissioner or in pursuance of a direction given under clause 5.

5. The Textile Commissioner may by order in writing require any person to sell to such other person, such quantities of any foreign cotton of the description mentioned in the Schedule in the possession or under the control of the former, at such price and on such terms as may be specified in the order.

6. The Textile Commissioner may, if he has reason to believe that any person has contravened, is contravening, or is likely to contravene any of the provisions of this order :—

(a) require any person to give such information in his possession with respect to any business carried on by that or any other person as he may demand,

(b) inspect or cause to be inspected any books, or documents belonging to, or under the control of any person,

(c) enter and search, or authorise a police officer not below the rank of Sub-Inspector to enter and search any premises.

7. No person shall with intent to evade the provisions of this order, refuse to give any information lawfully demanded from him under clause 3 or conceal, destroy, mutilate or deface any book or other document kept by him in the course of his business.

Egyptian Cotton of all types.

Schedule I

FORM F. C. 1.

Office of the Textile Commissioner
Monthly return to be submitted to :
THE TEXTILE COMMISSIONER,
SECTION CX-16,
SUDAMA HOUSE, WITTET ROAD,
BALLARD ESTATE,
BOMBAY.

by the 15th February 1944 and thereafter by the 15th of each succeeding month.

Name of person submitting return.....
Name of firm on whose behalf return submitted.....
Full address.....

1 Trade description of cotton	2* Opening Stocks on first day of month	3** Receipts during month		4*** Sales during month		5**** Stocks as on last day of month	6 Instructions
		No. of bales	Cost in Rs. per candy into godown	No. of bales	Price in Rs. per candy ex godown		
FOREIGN COTTON							All figures must be expressed in bales of 400 lbs. weight. Figures should be neat and legible—type-written, if possible. *(Column 2) on the first monthly return, the date will be 1st January 1944. Thereafter 1st February, 1st March, etc. ** (Columns 3 & 4) on the first monthly return, the month in question will be January 1944. Thereafter February, March, April, etc. **** (Column 5) on the 1st monthly return, the date will be 31st January 1944. Thereafter 29th February, 31st March, etc. ***** Under "Other Egyptians" and "Other Foreign Cotton" the trade description must be stated.
1. Egyptians							
(a) Uppers ..							
(b) Zagoras ..							
(c) Giza 7 ..							
(d) Giza 12 (Wafeer)							
(e) Karnak ..							
(f) Maraad ..							
(g) Sakels ..							
(h) Malaki ..							
(i) Sakha 4 ..							
(j) Other Egyptians *****							
TOTAL EGYPTIANS ..							
2. Sudan Egyptians ..							
3. Sudan American ..							
4. East Africans ..							
5. Afghan ..							
6. Americans ..							
7. Other Foreign Cotton *****							
TOTAL FOREIGN COTTON							

(Signature of person making return)

date.....

NOTE—Cotton Mills who have completed Form C. M. 1. and submitted such Form to the Textile Commissioner in respect of receipts, consumption, stock of foreign cotton need not submit this return.
Parties must type their own forms for these returns.

H. M. PATEL
Deputy Secretary

The 2nd February 1944

No. 1679-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 19th January 1944

No. 1/2(5)/CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in photographic materials, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22(24)-CS(C)/43, dated the 22nd December 1943, subject to the following conditions :—

(1) Prices shall be written legibly in English or the local language of the district ; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices,

C. C. DESAI
Controller-General of Civil Supplies

HOME DEPARTMENT
NOTIFICATION

The 2nd February 1944

No. 531-A.—The following notification of the Government of India, Legislative Department, dated the 13th January 1944, is republished for general information.

By order of the Governor
S. J. MAJUMDAR
Under-Secretary to Government

The 13th January 1944

No. F-28-IV/43-C&G—His Excellency the Governor-General, in exercise of the power conferred by sub-section (2)

of section 63-D of the Government of India Act, 1935, is pleased to direct that a session of the Council of State shall commence at New Delhi on Tuesday, the 15th February 1944.

G. H. SPENCE
Secy. to the Govt. of India

LAW DEPARTMENT
NOTIFICATION

The 1st February 1944

No. 439-L.—The following notification and resolution, issued by the Government of India in the Railway Department (Railway Board), are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

NOTIFICATION

New Delhi, 11th January 1944

No. F.42/TX-17/(16)—In pursuance of clause (2) of section 135 of the Indian Railway Act 1890 (IX of 1890) and of sub-section (2) of section 3 of the Railways (Local Authorities' Taxation) Act, 1941 (XXV of 1941), the Central Government is pleased, with the consent of the Provincial Governments concerned, to appoint for the purpose of making when occasion arises the determination referred to in the aforesaid clause and sub-section.

(a) In respect of taxes payable to the Corporation of Calcutta, the Corporation of Madras or the Municipal Corporation of the City of Bombay, a Judge of the High Court at Calcutta, Madras or Bombay, as the case may be for the time being nominated in this behalf by the Chief Justice of the High Court concerned.

(b) In respect of taxes payable to any local authority within the civil district of Karachi, a Judge of the Chief Court for Sind for the time being nominated in this behalf by the Chief Judge of the said Court.

(c) In respect of all other cases (except those arising in the Provinces of the Punjab and Delhi), the District Judge of the district wherein the tax is leviable.

RESOLUTION

New Delhi, 11th January 1944

No. F.42/TX-17/(16)—The Central Government is pleased to direct that the following amendment shall be made in the Resolution of the Government of India in the (old) Public Works Department No. 434-R.T., dated the 17th August 1894, namely: (General Statutory Rules and Orders, page 195 of Vol. III):—

In paragraph 2 of the said Resolution, for the words, brackets and figures commencing "direct to the Commissioner" and ending "which should be paid" the following shall be substituted, namely:—

"to the appropriate person appointed under the notification of the Government of India in the Railway Department No. F.42/TX-17/(16), dated the 10th January 1944. In cases arising in the Provinces of the Punjab and Delhi, reference should be made to the Central Government for the appointment of a determining authority."

Ordered that the resolution be published in Part I, Section I of the *Gazette of India*.

J. D. MICHAEL

Secretary, Railway Board

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 28th January 1944

No. 388—D.-III C-1/44-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

TARIFF VALUATIONS

New Delhi, 13th December 1943

No. 73-T(6)/43—In exercise of the powers conferred by sub-sections (2) and (3) of section 2 of the Indian Tariff Act, 1934 (XXXII of 1934), and in supersession of the notification of the Government of India in the Department of Commerce, No. 73-T(4)/42, dated the 12th December 1942, the Central Government is pleased to fix, with effect from the 1st January 1944, for the articles, specified in column 2 of the Schedule hereto annexed, being articles enumerated, either specifically or under general headings, in the First Schedule to the said Act, the tariff values specified in the corresponding entry in column 3 thereof.

Note 1—The tariff value so specified shall, unless otherwise expressly provided, apply whether the article is assessed to duty under the item in the First Schedule to the said Act specified in the corresponding entry in column 1 of the schedule annexed hereto or under any other item.

Note 2—The description of articles in column 2 follows the ordinary trade description and covers all reduced grades and mixtures unless they are specially provided for.

Note 3—The expression "Far East" covers China including Hongkong and Macao, Japan and the Japanese Empire, the Straits Settlements, Malaya, Thailand, French Indo-China, the Netherlands, East Indies, Sarawak, British North Borneo, the Philippines, Burma and Ceylon.

SCHEDULE

(1) Item No. in First Schedule to Act under which article is ordinarily chargeable.	(2) Name of article	(3) Tariff values	
		Rs. a. p.	Per
	SECTION I LIVE ANIMALS AND PRODUCTS OF THE ANIMAL KINGDOM		
3(1)	Fish, salted, wet—		
	(i) Soormai	8 0 0	Indian maund.
	(ii) Bangdas	3 10 0	"
	(iii) All other sorts ..	7 8 0	"
3(3)	Bomlas	4 8 0	cwt.
3(4)	Shark fins, loose or in bundles from Arabian and Persian Gulf ports.	3 0 0	"
4	Butter	1 12 0	lb.
	Ghee	100 0 0	cwt.

(1)	(2)	(3) Rs. a. p.		per.
5(1)	Cowries and shells—			
	Chanks—			thousand.
	Sound live	88 0 0		"
	Sound dead	55 8 0		"
	Other sorts	13 0 0		cwt.
	Cowries, bazar, common ..	8 8 0		"
	Cowries, yellow, superior quality.	11 0 0		"
	Cowries, mottled, commonly known as Zillah, Tiger and similar other qualities.	9 4 0		"
	Cowries, Maldives	13 8 0		"
	Cowries, Sankhli	140 0 0		"
	Mother-of-pearl, nacre ..	28 0 0		"
	Nakhla	214 0 0		"
	Tortoise-shell	11 4 0		lb.
	Tortoise-shell nakh ..	1 14 0		"
5(2)	Ivory, unmanufactured—			cwt.
	Elephants' grinders ..	350 0 0		"
	Elephants' tusks (other than hollows, centres and points), each exceeding 20 lb. in weight, and hollows, centres, and points each weighing 10 lb. and over.	625 0 0		"
	Elephants' tusks (other than hollows, centres and points), not less than 10 lb. and not exceeding 20 lb. each, and hollows, centres, and points each weighing less than 10 lb.	575 0 0		"
	Elephants' tusks each less than 10 lb. (other than hollows, centres and points).	250 0 0		"
	Sea-cow or moye teeth, each not less than 4 lb.	300 0 0		"
	Sea-cow or moye teeth, each not less than 3 lb. and under 4 lb.	240 0 0		"
	Sea-cow or moye teeth, each less than 3 lb.	140 0 0		"
	SECTION II PRODUCTS OF THE VEGETABLE KINGDOM			
8	Almonds—			cwt.
	(i) Without shell	200 0 0		"
	(ii) In the shell—			"
	(a) Iranian Kagazi ..	110 0 0		"
	(b) Iranian other than Kagazi.	75 0 0		"
	Cashew or cajoo kernels, not skinned.	39 0 0		"
	Coconuts, Ceylon	100 0 0		thousand.
	Coconuts, other except Maldives	80 0 0		"
	Dates, dry, excluding seedless—			cwt.
	Shekra or Shakeria, Sakina and Brami.	30 0 0		"
	Kapka, Chharra, Chupechap Sarki, Sori, Omani and Bhatni.	20 0 0		"
	All other qualities ..	10 0 0		"
	Dates, wet, in bags, baskets and bundles.	14 0 0		"
	Dates, wet, packed in other receptacles.	25 0 0		"
	Figs, dried, Iranian ..	31 8 0		"
	Pistachio nuts	145 0 0		"
	Raisins, red, Persian Gulf ..	60 0 0		"
9(3)	Spices, unground—			cwt.
	Cloves (other than exhausted)	85 0 0		"
9(5)	Betelnuts (husked)—			cwt.
	Whole from Goa	75 0 0		"
	Whole from Ceylon ..	78 0 0		"
	Split from Ceylon—			"
	(a) Mature	45 0 0		"
	(b) Immature	70 0 0		"
	All other sorts	73 0 0		"
12(2)	Poppy seeds	18 4 0		"
13	Cochineal	1 12 0		lb.
13(3)	Gallnuts	43 0 0		cwt.
	Gum Olibanum or frankincense	17 0 0		"
	Gum Iranian (false) ..	12 8 0		"
	Myrrh, excluding cleaned and sifted Myrrh.	70 0 0		"
13 4)	Acacia gums, other than ground, including gum Arabic, gum Senegal and gum African but excluding gums cleaned and sifted.	33 0 0		"
	SECTION III FATTY SUBSTANCES, GREASES, OILS AND PRODUCTS OF THEIR DECOMPOSITION; PREPARED ALIMENTARY FATS; WAXES OF ANIMAL OR VEGETABLE ORIGIN			
15	Lubricating grease ..	0 7 0		lb.
	Petroleum jelly, white ..	0 7 3		"
	Petroleum jelly, all other sorts	0 4 0		"
	N.B.—The tariff values apply to articles packed in containers of not less than 14 lb.			"

	1	2	3	1	2	3
15(7)	Linseed oil, raw or boiled ..	Rs. a. p. 5 0 0	per. Imperial gallon.		Boric acid ..	Rs a. p. 50 0 0
	N.B.—The tariff value applies to articles packed in containers of not less than 14 lb.				Sodium bicarbonate ..	12 0 0
	SECTION IV				Sodium silicate (in liquid form) ..	12 0 0
	PRODUCTS OF THE FOOD-PREPARING INDUSTRIES : BEVERAGES				Asafoetida, coarse (hingra) ..	55 0 0
	ALCOHOLIC LIQUORS AND VINEGARS : TOBACCO				N.B.—The tariff values apply to articles packed in containers of not less than 14 lb.	
20	Vegetable product (excluding hardened coconut oil).	0 12 0		29(1)	Cinematograph films, exposed—	
21(1)	Cocum ..	11 12 0	cwt.		Exposed standard positive films, new or used—	
	Vegetable product (excluding hardened coconut oil), not canned or bottled.	0 6 0	lb.	30	Feature films ..	0 7 0
	SECTION V				Other films ..	0 3 0
	MINERAL PRODUCTS			30(1)	Cuttle fish bone ..	8 0 0
27(2)	Pitch and tar—				Alizarine, moist—	
27(3)	Coal pitch ..	8 8 0	cwt.		(a) not exceeding 16 per cent	180 0 0
	Mineral Colza oil ..	1 13 0	Imperial gallon.		(b) over 16th per cent not exceeding 20 per cent,	210 0 0
	Transformer oil, including transil and switch oil, other than that assessed to duty under the proviso to Item No. 72(3) of the First Schedule of the Indian Tariff Act, 1934.	2 12 0	"		(c) exceeding 20 per cent ..	400 0 0
27(7)	Mineral oil which has its flashing point at or above one hundred and fifty degrees of Fahrenheit's thermometer, and is such as is not ordinarily used except as fuel or for some sanitary or hygienic purposes, if imported naked in bulk.	68 0 0	ton.		Alizarine, dry—	
	SECTION VI				(a) not exceeding 40 per cent	5 8 0
	CHEMICAL AND PHARMACEUTICAL PRODUCTS ; COLOURS AND VARNISHES ; PERFUMERY ; SOAP ; CANDLES AND THE LIKE ; GLUES AND GELATINES : EXPLOSIVES ; FERTILISERS				(b) exceeding 40 per cent ..	10 0 0
28	Alkali, Indian (sajji-kharo) ..	14 0 0	cwt.		Congo red ..	3 8 0
	Ammonium carbonate or bicarbonate.	40 0 0	"		Coupling dyes of the naphthol group—	
	Ammonium chloride—				(a) Naphthols ..	16 0 0
	Muriate of ammonia, crystalline	25 0 0	"		(b) Rapid fast colours (rapid salts).	18 0 0
	Salammoniac, sublimed ..	50 0 0	"		(c) Bases ..	12 0 0
	Other sorts, including compressed.	35 0 0	"		(d) Other salts ..	7 8 0
	Calcium chloride ..	18 0 0	"		Vats—	
	Carbonic acid gas including compressed or liquefied gas.	0 4 3	lb		(a) Indigo ..	4 0 0
	Chlorine ..	0 8 0	"		(b) Carbazole blue ..	10 0 0
	Copper sulphate ..	50 0 0	cwt.		(c) Other sorts—	
	Soda, caustic, flake, petal or powder.	22 0 0	"		(i) Paste ..	10 0 0
	Soda, caustic, solid..	20 0 0	"		(ii) Powder ..	40 0 0
	Sodium hydrosulphite ..	120 0 0	"		Sulphur black ..	3 0 0
	Sodium sulphide ..	25 0 0	"		Metanil yellow ..	3 0 0
	Sodium thiosulphate (Hypo.) ..	20 0 0	"		Aniline oil ..	1 8 0
	N.B.—The tariff values apply to articles packed in containers of not less than 14 lb.				Aniline salts ..	1 8 0
28(4)	Soda ash in bags including calcined natural soda and manufactured sesquicarbonates.	9 0 0	cwt.		All others ..	4 8 0
	N.B.—The tariff value applies to articles packed in containers of not less than 14 lb.			31(1)	Citronella oil, natural, from the Far East.	4 0 0
28(8)	Acetic acid ..	0 12 6	lb.		N.B.—The tariff value applies to articles packed in containers of not less than 14 lb.	
	Ammonia gas, anhydrous, including compressed or liquefied gas.	1 6 0	"		Perfumery—	
	Borax, granular, powdered or crystalline.	34 0 0	cwt.		Rose-flowers, dried ..	50 0 0
					SECTION XI	
					TEXTILE MATERIALS AND TEXTILE GOODS	
				50(8)	Coir fibre ..	12 0 0
					SECTION XV	
					BASE METALS AND ARTICLES MADE THEREFROM	
				63	Iron or Steel, old, for re-melting	1 8 0
				63(28)	Iron and Steel cans or drums—	
					When imported containing kerosene and motor spirit, namely :—	
					Cans, tinned, of four gallons capacity.	1 2 0
					Cans or drums, not tinned, of two gallons capacity—	
					(a) with faucet caps ..	2 0 0
					(b) ordinary ..	0 12 0
					Drums of four gallons capacity—	
					(a) with faucet caps ..	2 12 0
					(b) ordinary ..	1 8 0
				71	Crown corks (except those bearing monogram or trade mark or name of an importer).	2 8 0

S. R. ZAMAN
Joint Secretary

S. R. ZAMAN
Joint Secretary

The 2nd February 1944

No. 453-Com.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 27th November 1943

No. 48-W.R.I./G/43—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification after entry 73, the following entries shall be inserted, namely:—

73-A. Pioneer Fire & General Insurance Company, Limited.

73-B. Prithvi Insurance Company, Limited."

New Delhi, 4th December 1943

No. 49-W.R.I. (G)/43—In pursuance of sub-rule (2) of rule 15 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to direct that the following further amendments shall be made in the List of Recognised loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 25-W.R.I./40, dated the 28th December 1940, namely:—

To the said List, the following entries shall be added, namely:—

420. Mr. K. Apparao, C/o Messrs. The Coramandel Company, Limited, Gopalpore.

421. Mr. C. D. T. Shores, C/o Messrs. The Coramandel Company, Limited, Vizagapatam.

422. Mr. G. Argyrakis, C/o Messrs. Ralli Brothers, Cuddalore.

423. Mr. Dennis Neville St. Clair Steele, C/o Messrs. Parry and Company, Limited, Cuddalore.

424. Mr. J. B. Neal, C/o Messrs. Madura Company, Limited, Negapatam.

425. Mr. A. B. H. Dickson, C/o Messrs. Aspinwall and Company, Limited, Mangalore.

426. Mr. A. S. Parameswaram, C/o Messrs. Peirce Leslie and Company, Limited, Cochin.

427. Mr. E. Lefevre and/or Mr. R. Rodrigues, C/o Messrs. Aspinwall and Company, Limited, Cochin.

428. Mr. H. Black and/or Mr. J. J. McGregor, C/o Messrs. Madura Company, Limited, Cochin.

429. Mr. M. Strauss and/or Mr. G. Rohner, C/o Messrs. Volkart Brothers, Cochin.

430. Mr. R. V. Subramaniam, C/o Messrs. Parry and Company, Limited, Cochin.

431. Mr. R. C. H. May, C/o Messrs. Bombay Company, Limited, Alleppey.

432. Mr. S. Mahadevan, C/o Messrs. A. V. Thomas and Company, Limited, Alleppey.

433. Mr. H. Smith and/or Mr. H. Sutton, C/o Messrs. Aspinwall and Company, (Travancore) Limited, Alleppey.

434. Mr. M. J. Edwards, C/o Messrs. Travancore Sugars and Chemicals Limited, Trivandrum.

435. Mr. S. Mahadevan, C/o Messrs. Seshasayee Brothers, Limited, Trichinopoly.

436. Mr. H. Campbell and/or Mr. Isherwood, C/o Messrs. A. & F. Harvey, Madura.

437. Mr. K. Palmer Jones, C/o Messrs. T. Stanes and Company, Limited, Coimbatore.

438. Mr. J. C. Burton, M.B.E., C/o Messrs. Pierce Leslie and Company, Limited, Coimbatore.

439. Mr. M. L. Khetri, C/o Ruby General Insurance Company, Limited, 8, Royal Exchange Place, Calcutta.

440. Mr. Lakshmi Pat. Singhanja, Kamla Tower, Cawnpore.

441. Mr. Hari Shankar Bagla, C/o Messrs. Gangadhar Baijnath, Generalganj, Cawnpore.

442. Mr. A. C. Inskip, Manager, Cooper Allen and Company, Cawnpore.

443. Mr. S. M. Bashir, C/o Messrs. J. K. Iron and Steel Company, Limited, Kamla Tower, Cawnpore.

444. Mr. Gur Pd. Kapoor, Kapoor Villa, Tilaknagar, Cawnpore.

445. Mr. Ram Charan, Silver Oaks', Civil Lines, Cawnpore.

446. Mr. H. G. Misra, Misra Hosiery Mills, Cawnpore.

447. Mr. Shanti Narain, Pucka Hosiery Mills, Cawnpore.

448. Rai Bahadur Kedarnath Khaitan, Khaitan House, Padrauna, District Gorakhpur.

449. Pt. Shri Krishna Deva, Upper India Sugar Mills, Limited, Khatauli, Muzaffarnagar.

450. Mr. Jhang Bahadur Mehrotra, C/o Messrs. Moonall and Sons, The Mall, Cawnpore.

451. Mr. F. S. Binnie, C/o The Imperial Chemical Industries (India) Limited, Cawnpore.

452. Mr. H. W. Morgan, Upper India Chamber of Commerce, Cawnpore."

New Delhi, 18th December 1943

No. 50-W.R.I.(G)/43—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme in respect of goods liable to compulsory insurance, at two annas per month or part of a month for each complete sum of one hundred rupees for the quarter ending 31st March 1944.

S. R. ZAMAN

Joint Secy. to the Govt. of India